

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, July 22, 2022/Ashadha 31, 1944 (Saka)

No. 181

11.00 A.M.

1. Starred Questions

Starred Question No. 81 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.13 A.M.
and re-assembled at 12.00 Noon.)*

12.00 Noon

Replies to Starred Question Nos. 82–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy India, Bhopal, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy India, Bhopal, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Advocate's Welfare Fund Act, 2001:-
 - (i) The Andaman & Nicobar Advocates Fund Welfare Rules, 2003 published in Notification No. 84/2003/F. No. 48-739/2002-SW in Andaman & Nicobar Gazette dated 4th June, 2003 together with a corrigendum (in English version only) thereto published in Notification No. 120 dated 16th June, 2004.
 - (ii) The Chandigarh Advocates Welfare Fund Rules, 2017 published in Notification No. 8/1/101-1H(8)-2017/22271 in Chandigarh Administration Gazette dated 8th September, 2017.
 - (iii) The Delhi Advocates Welfare Fund (Amendment) Rules, 2009 published in Notification No. F. No. 219/Litigation/01/Dysecylaw/1932-51 in Delhi Gazette dated 8th May, 2009.
 - (iv) The Delhi Advocates Welfare Fund (Amendment) Rules, 2019 published in Notification No. F. No. 2(22)Lit./01/Vol-IV-19/6380-6429 in Delhi Gazette dated 25th September, 2019.
- (4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Law and Justice for the year 2022-2023.
- (6) A copy of the Notification No. S.O.2223(E) (Hindi and English versions) published in Gazette of India dated 20th May, 2022, appointing the 20th day of May, 22 as the date on which the orders of the Delimitation Commission, Order No. 1 dated 14th March, 2022 and Order No. 2 dated the 5th May, 2022 published in Notification No. O.N.6(E) dated 14th March, 2022 and O.N.17(E)

dated 5th March, 2022 respectively shall take effect issued under Section 62 of the Jammu and Kashmir Reorganisation Act, 2019.

(7) A copy of the Notification No. O.N.6(E) (Hindi and English versions) published in Gazette of India dated 14th March, 2022, regarding Delimitation of Parliamentary and Assembly Constituencies in the Union Territory of Jammu & Kashmir, together with the dissenting proposals of the Associate Members, and specifies 21st March, 2022 (Monday) as the date on or after which the proposals will be further considered by it issued under the Delimitation Act, 2002 and sub-section (5) of Section 60 of the Jammu and Kashmir Reorganisation Act, 2019 read with sub-section 2 of Section 10 of the Delimitation Act, 2002.

(8) A copy of the Notification No. O.N.17(E) (Hindi and English versions) published in Gazette of India dated 5th May, 2022, regarding Delimitation of Parliamentary and Assembly Constituencies in the Union Territory of Jammu & Kashmir issued under sub-section (1) of Section 10 of the Delimitation Act, 2002 and Part-V of the Jammu and Kashmir Reorganisation Act, 2019.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India Centre for Migration, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Centre for Migration, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (1) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Maritime Foundation, New Delhi for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Maritime Foundation, New Delhi for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Deoghar, for the year 2019-2020, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bengaluru, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Council of Medical Research, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2020-2021.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Food Safety and Standards (Ayurveda Aahara) Regulations, 2022 (Hindi and English versions) published in Notification No. F. No. Stds/SP-05/A-1.Y(01) in Gazette of India dated 6th May, 2022 under Section 93 of the Food Safety and Standards Act, 2006.
- (12) A copy of the National Commission for Allied and Healthcare Professions 3rd (Removal of Difficulties) Order, 2022 (Hindi and English versions) published in Notification No. S.O.2360(E) in Gazette of India dated 23rd May, 2022 under sub-section (2) of Section 69 of the National Commission for Allied and Healthcare Professions Act, 2021.

(13) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- (i) The Medical Devices (Third Amendment) Rules, 2022 published in Notification No. G.S.R.356(E) in Gazette of India dated 18th May, 2022.
- (ii) The Drugs (Fourth Amendment) Rules, 2021 published in Notification No. G.S.R.357(E) in Gazette of India dated 18th May, 2022.
- (iii) The Medical Devices (Fourth Amendment) Rules, 2022 published in Notification No. G.S.R.450(E) in Gazette of India dated 15th June, 2022.

The Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Authority, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2020-2021.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2020-2021, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

4. Report of Standing Committee on External Affairs

Shri P.P Chaudhary presented the Fourteenth Report (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken by the Government on the Observations/Recommendations contained in the Tenth Report of the Committee on the subject 'India and Bilateral Investment Treaties'.

5. Report of Standing Committee on Water Resources

Shri Pratap Chandra Sarangi presented the Seventeenth Report (Hindi and English versions) on the Action Taken by the Government on the Observations / Recommendations contained in the Twelfth Report (Seventeenth Lok Sabha) of the Standing Committee on Water Resources on 'Flood Management in the Country including International Water Treaties in the field of Water Resource Management with Particular Reference to Treaty/Agreement entered into with China, Pakistan and Bhutan" of the Standing Committee on Water Resources.

12.03 P.M.

6. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 25th July, 2022.

7. Motion for Association of one Member of Rajya Sabha with the Committee on Public Accounts

Dr. Satya Pal Singh moved the following motion :-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Accounts of the House for the un-expired portion of the term of the Committee *vice* Shri V. Vijayasai Reddy retired from Rajya Sabha and do communicate to this House the name of the member so nominated by Rajya Sabha.”

The motion was adopted.

8. Motion regarding the Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021- Extension of Time

Dr. Sanjay Jaiswal moved the following motion:

“That this House do further extend up to the last week of Monsoon Session 2022 of the Parliament the time for presentation of the Report of the Joint Committee on the Biological Diversity (Amendment) Bill, 2021, which was extended upto the first week of the current session on a motion adopted by this House on 18 July, 2022.”

The motion was adopted.

12.07 P.M.**9. Matters Under Rule 377**

- (1) Shri Rajveer Singh (Raju Bhaiya) raised a matter regarding introduction of a train from Etah to Delhi via Agra.
- (2) Shri Sushil Kumar Singh raised a matter regarding Bihta – Aurangabad railway line project.
- (3) Shri Pallab Lochan Das raised a matter regarding stoppage of trains at Viswanath Chariali and Gohpur Railway Stations in Assam.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Rahul Kaswan regarding need to frame effective law to ban fraudulent Ponzi schemes.
- (2) Shri Anurag Sharma regarding need to connect Bundelkhand expressway to Gwalior - Jhansi-Kanpur Expressway.
- (3) Shri Sunil Kumar Singh regarding need to include 'Bhainhar Munda'/Bhainhar caste of Jharkhand in the list of Scheduled Tribes.
- (4) Shri Vivek Narayan Shejwalkar regarding need to set up a regulatory board for online games.
- (5) Shri K. Muraleedharan regarding setting up of a Kalari Academy and Museum at Kadirur.
- (6) Dr. D. Ravikumar regarding various issues pertaining to implementation of Reservation in jobs and promotion.
- (7) Dr. V. Kalanidhi regarding need to grant citizenship to Srilankan Tamils who repatriated to India under Indian Citizenship Act, 1955.
- (8) Shri Rahul Ramesh Shewale regarding need to take suitable measures against documentaries hurting religious sentiments.
- (9) Shri Hibi Eden regarding price hike of Kerosene oil.
- (10) Shri Jagdambika Pal regarding addition of Kalanamak Chawal to the list of special products under Agricultural and Processed Food Products Export Development Authority Act (APEDA Act).
- (11) Shri Hanuman Beniwal regarding alleged shoddy construction of National Highways in Nagaur parliamentary Constituency, Rajasthan.

*(Due to interruptions, Lok Sabha adjourned at 12.12 P.M.
and re-assembled at 2.01 P.M.)*

2.01 P.M.**10. Announcement by the Chair**

The Chair made the following announcement:-

“Hon’ble Members, I have to inform you that sitting of Lok Sabha on Monday, the 25th July, 2022 will commence at 2.00 P.M.”

2.02 P.M.**11. Government Bill – Passed**

The Indian Antarctic Bill, 2022

Time Allotted: 2 Hrs.

Time Taken: 36 Mts.

The motion for consideration of the Bill was moved by Dr. Jitendra Singh.

The following members took part in the debate:-

1. Shri Jayant Sinha
2. Shri Bhartruhari Mahtab

Dr. Jitendra Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted

Clauses 6 to 57 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Jitendra Singh.

The motion was adopted and the Bill was passed.

2.38 P.M.

*(Due to interruptions, Lok Sabha adjourned till 2.00 P.M.,
Monday, the 25th July, 2022.)*

UTPAL KUMAR SINGH
Secretary General